

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-12 (ND)/2012

In the matter of :

Indian Railways Catering & Tourism Corporation Ltd. ... PETITIONER

Vs.

Royale India Rail Tours Limited & Ors. ... RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. P.K. Mittal, Advocate
For the Respondent/Corporate Debtor : -

ORDER

Due to paucity of time, the matter was not able to be taken up and hence, the same is adjourned to 26.10.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
17.10.2017